

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.
(HYBRID HEARING)**

**BEFORE SH. MANOJ KUMAR AGGARWAL ACCOUNTANT MEMBER
AND SH. UDAYAN DAS GUPTA, JUDICIAL MEMBER**

**I.T.A. No.202/Asr/2024
Assessment Year: 2012-13**

Sangat Singh, C/o Tejmohan Singh, Advocate, # 527 Sector 10-D, Chandigarh [PAN:BKHPS7429F] (Appellant)	Vs.	ITO, Ward-2 (3) Abohar (Respondent)
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Appellant by	None (Withdrawal Application)
Respondent by	Sh. Charan Dass, Sr. DR

Date of Hearing	08.07.2025
Date of Pronouncement	21.07.2025

ORDER

Per: Udayan Das Gupta, JM

This appeal has been filed by the assessee against the order of the Id. CIT(A), NFAC, Delhi, passed u/s 250 of the Act, 1961, dated 20.03.2024 for A.Y. 2012-13 which has emanated from the order of the ITO, Ward 2(3), Abohar, dated 28.12.2019 passed u/s 143(3)/147 of the Act 1961.

2. The above assessee has filed written request for withdrawal of the respective appeal due to the reasons that he has filed application under “Direct Tax Vivad Se

Vishwas Scheme-2024”, for settlement of disputes relating to tax arrears, in respect of the assessment year stated above.

3. Documentary evidence in Form-2 (rule-5) being the certificate under section 92(1) of Finance Act (No. 2) 2024 is also enclosed.

4. The Ld. DR has no objection.

5. In view of the above, we accept the request of the assessee for withdrawal of this appeal.

6. In the result, the appeal of the assessee bearing **ITA No. 202/Asr/2024** is dismissed as withdrawn.

Order pronounced on 21.07.2025 under Rule 34(4) of the Income Tax Appellate Tribunal Rules 1963.

Sd/-
(MANOJ KUMAR AGGARWAL)
Accountant Member
AKV

Sd/-
(UDAYAN DAS GUPTA)
Judicial Member

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By order

